

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 12151/2022

(Arising out of impugned final judgment and order dated 01-12-2022 in BA No. 3590/2022 passed by the High Court Of Delhi At New Delhi)

SATYENDAR KUMAR JAIN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.195116/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-12-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Rahul Mehra, Sr. Adv.  
Mr. Vivek Jain, AOR  
Ms. Suchitra Kumbhat, Adv.  
Mr. Abhinav Jain, Adv.  
Mr. Rajat Jain, Adv.

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. M.K.Maroria, AOR  
Mr. Zoheb Hussain, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

As the High Court has listed the matter for hearing on 20.12.2022, learned counsel appearing for the petitioner seeks permission to withdraw the present Special Leave Petition.

The present Special Leave Petition stands dismissed as withdrawn.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
ASSISTANT REGISTRAR